

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 12 OF 2017 &
IA NO. 25 OF 2017**

Dated: 11th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Reliance Infrastructure Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

IA No. 25 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file the same on or before 10.10.2017 after serving copy on the other side.

List the matter on **30.10.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**